

'ITEM NO.33 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR DR. K. ARUL
Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014
STATE OF UP AND ORS Petitioner(s)

VERSUS

RAM DAYAL Respondent(s)
(with appln. (s) for c/delay in filing SLP and office report)
WITH
SLP(C) No. 21562/2014
(With appln.(s) for c/delay in filing SLP and Office Report)
SLP(C) No. 21565/2014
(With appln.(s) for c/delay in filing SLP and Office Report)
SLP(C) No. 22668/2014
(With appln.(s) for c/delay in filing SLP and Office Report)
SLP(C) No. 23522/2014
(With appln.(s) for c/delay in filing SLP and Office Report)
SLP(C) No. 22669/2014
(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay
in refiling SLP and Office Report)
SLP(C) No. 23572/2014
(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 15/03/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Amit Singh, Adv.
Mr. Abhishek Chaudhary, Adv.

For Respondent(s)
Mr. V. N. Raghupathy, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As per the office report, fresh steps not taken for service of
the sole respondent in SLP(c) No. 21565/2014. Registry to verify
and if steps have not been taken, be taken within two weeks time
where after no adjournment will be entertained.
List again on 11.05.2016.

(DR. K. ARUL)

Registrar